

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 142/MP/2019

Coram:

**Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

Date of Order: 5th September, 2021

In the matter of

Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the Order dated 06.02.2019 passed by the Commission in Petition No. L-1/44/2010-CERC

And

In the matter of

KSK Mahanadi Power Limited (KSK),
8-2-293/82/A/431/A,
Road No.22, Jubilee Hills,
Hyderabad – 500 033

...Petitioner

Vs.

1. Power Grid Corporation of India Limited (CTUIL),
Through Managing Director,
“SAUDAMINI”, Plot No. – 2,
Sector-29, Gurgaon – 122 001 (Haryana)

2. National Load Despatch centre,
Power System Operation Corporation Limited,
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016

...Respondents

Parties present:

Ms. Swapna Seshadri, Advocate, KSK
Shri AnandK. Ganesan, Advocate, KSK
Shri Ashwin Ramanathan, Advocate, KSK
Ms. Ritu Apurva, Advocate, KSK
Mr. Aditua Dubey, Advocate KSK
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL

ORDER

The Petitioner, KSK Mahanadi Power Limited, has filed the present Petition with the following prayers:

“(a) Review Entry 19 of Annexure-II “Slabs for POC Rates-Western Region (January 2019 – March 2019)” of the order dated 6.2.2019;

(b) Direct the Respondents to take the whole cost/ tariff of the transmission system, namely Pole I and Pole II (Tariff orders dated 22.02.2018 and 06.11.2018) and then proportionating the same towards 3000 MW, instead of taking the tariff under the order dated 22.02.2018 and proportionating the same on 1500 MW; and

(c) Apply such revised tariff as may be determined by this Commission for billing from April 2018 and make adjustments along with interest.”

2. Case was called out for virtual hearing on 3.9.2021. During the course of hearing, the learned counsel for the Petitioner submitted that subsequent to issuance of order dated 31.7.2019 in Review Petition No. 20/RP/2018 along with Interlocutory Application (IA) No. 46/2019, IA No. 48/2019 and IA No. 49/2019 and Review Petition No.3/RP/2019, the instant Petition has become infructuous. Accordingly, the learned counsel for the Petitioner sought permission to withdraw the present Petition.
3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition.
4. Accordingly, the Petition No. 142/MP/2019 is disposed of as withdrawn.

Sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(P.K. Pujari)
Chairperson